

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 104
CP No. (IB)- 17/7/JPR/2024
Under Section 7 of IBC, 2016

In the matter of:

J.N. Fiscal Services Pvt. Ltd.

.... Financial Creditor

Versus

Aditya Propcon Pvt. Ltd.

...Corporate Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Financial Creditor : Mohd. Bilal, Adv.

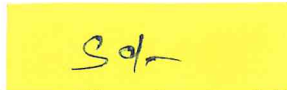
For the Corporate Debtor : Amol Vyas, Adv.

ORDER

Heard Mr. Mohd. Bilal, Adv. appearing on behalf of the Petitioner. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent seeks time to file Vakalatnama. Copy of the Petition be served to the learned counsel for the Respondent. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 05.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 29, 2024